

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 419/96

Date of Decision: 11.12.98

Shri K.B. Rade. Petitioner/s

Shri G.S. Walia. Advocate for the
petitioner/s.

v/s.

Union of India and others. Respondent/s

Shri R.B. Shetty. Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

- (1) To be referred to the Reporter or not? *W*
(2) Whether it needs to be circulated to *W*
other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESOT ROAD, BOMBAY:1

Original Application No. 419/96.

Friday the 11th day of December 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

K.B. Rade
Chargeman, Grade A
Dy. CCE(Const)
Bhusawal,
Bhusawal Division,
Central Railway
Bhusawal. ... Applicant.

By Advocate Shri G.S.Walia,

V/s.

Union of India, through
General Manager,
Central Railway
Head Quarters Office
Bombay V.T.
Bombay.

Chief Personnel Officer
Central Railway
Head Quarters Office
Bombay V.T.
Bombay.

Dy. Chief Electrical
Engineer (TSR)
Kurla Garshed
Central Railway
Bombay, ... Respondents.

By Advocate Shri R.R. Shetty.

O R D E R (ORAL)

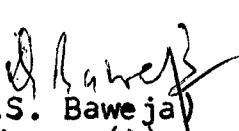
(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

This is an application filed by the applicant
praying for a direction to the respondents to call
the applicant ^{for} in fresh written test and viva voce test
for the purpose of promotion to the post of Foreman
Grade "B". Now in the reply, the respondents have
admitted that they are ready and willing to allow
the applicant to appear in the written test and
viva voce test for the post of Foreman Grade "B"
to be held in November 1998. It is further stated
that in case the applicant pass in the examination *✓*

he will get all the benefits and proforma fixation of seniority etc.

2. In view of the statement made by the respondents considering the claim of the applicant in appearing for written test and viva voce test, nothing more need be done in the present O.A. The learned counsel for the respondents also brought to our notice that the proposed written test was not held in November 1998 and likely to be held shortly and they will allow the applicant to appear in the examination.

3. In the result the O.A. is disposed of subject to above observations. In the circumstances of the case there will be no order as to costs.


(D.S. Baweja)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman

NS